

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/MP/2013

**Coram:
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member**

**Date of Hearing: 8.8.2013
Date of Order: 19.8.2013**

In the matter of

Petition under Section 60 of the Electricity Act, 2003 read with Regulations 53 and 54 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for fixing the ceiling rate for the tariff quoted by traders in electricity market.

And

In the matter of

Kerala State Electricity Board, Thiruvananthapuram **Petitioner**

Vs

Indian Energy Exchange Limited, New Delhi
Power Exchange of India Limited, Mumbai **..Respondents**

Parties present:

Nemo

ORDER

The petitioner, Kerala State Electricity Board has filed the present petition with following prayers to:

"(a) Direct all the generators/traders to disclose the details of the generation plan as per the CERC notification L-7/139 (153)/2008-CERC, dated 14th October, 2009, before the Hon`ble Commission annually before 31st March every year. The generators shall also indicate the estimate of the cost of energy generated from the project.

(b) Fix the 'floor price' and 'forbearance price' for each type of generating plant with different fuel category including hydro, coal-domestic/imported coal,

gas-domestic/imported gas/spot market, liquid fuels stations. The sellers/generators who participate in the short-term market and energy exchanges shall be allowed to quote within the floor price and forbearance priced fixed by the Hon`ble Commission.

(3) Impose penalty on the generators/traders who are involved in the market abuse and market dominancy."

2. The petitioner vide its letter dated 7.8.2013 has submitted that during the last two months, the energy situation in the Southern grid has completely changed due to the unprecedented monsoon received. At present, the clearing prices at the Power Exchanges are less than ₹ 3.00 per unit. Considering the present power situation in the Southern grid, there is no case for fixing a ceiling rate for the energy transacted through Power Exchanges and short -term market. Accordingly, the petitioner has sought permission of the Commission to withdraw the present petition with liberty to file fresh petition when the short-term market including the Power exchanges warrants intervention of the CERC.

3. The prayer of the petitioner is allowed. Accordingly, Petition No. 8/MP/2013 is disposed of as withdrawn. The petitioner is at liberty to file a fresh petition, if so advised, in accordance with law.

Sd/-

(M. Deena Dayalan)
Member

sd/-

(V.S.Verma)
Member